MINUTES OF THE MEETING No. 51/13 dated 20.3.2013 UNDER THE CHAIRMANSHIP OF Shri. V.K. Srivastava, Addl. DG

LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri Nand Lal, Sr. Development Officer, Department of Industrial Policy and Promotion, Udyog Bhawan, New Delhi.
2. Shri [illegible], Dy Director General of Foreign Trade, Norms Committee-IV, Office of DGFT, Udyog Bhawan, New Delhi
3. Shri G. Saravanan, Foreign Trade Development Officer, Norms Committee – IV, Office of DGFT, Udyog Bhawan, New Delhi

The Committee first considered minutes of the ALC Meeting No.50 for confirmation and confirmed and adopted the same without any change.

Case No.M-192 NC No.51/13 Dated 20.3.2013	M/ s. [illegible] Industries (I) Ltd. F.No.[illegible] RLA F.No.[illegible] Lic.No.[illegible] dated 17.4.2011

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the DC(MSME). U.O. issued on 19.2.2013. Re-listed for 17.4.2013.

Case No.M-193 NC No.51/13 Dated 20.3.2013	M/ s Chemical Impex (P) Ltd, Mumbai F.No.[illegible] RLA F.No.[illegible] Lic. No.[illegible]

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of detailed justification for enhancement of norms, from Dte.C&PC (Chem.Div.). The case is re-listed for 17.04.2013.

Case No.M-194 NC No.51/13 Dated 20.3.2013	M/ s Synthite Industries Ltd, Cochin F.No.[illegible] RLA F.No.[illegible] Lic. No.[illegible]

The Committee considered the case as per agenda. Committee noted that the Indian Council of Agricultural Research (ICAR), New Delhi, vide their letter dated [illegible], clarified that the Coriander Essential Oil is not an agricultural produce and can be considered as manufactured product. Committee also noted the clarification offered by Spice Board, Cochin, vide their letter dated [illegible] that normally Spice Board is not getting Oil samples from Customs and in this particular case also they have not received any sample. Committee took into account the further explanation offered by the Spice Board vide its letter dated [illegible] that the process involved in this particular case is only mixing of imported Coriander Oil to Coriander Oleoresin and export the same as per requirement of foreign buyer, at 0% wastage, while processing.

Hence, Committee decided the case with 0% wastage, as confirmed by Spice Board, Cochin.

This would supersede the ALC decision in Meeting No. [illegible] dated [illegible] (Case No.[illegible]). Only for regularization, as the license had expired no further imports/exports shall be allowed under the license.

RLA, Cochin, to take necessary action as per above decision of Norms Committee.

Case No.M-195 NC No.51/13 Dated 20.3.2013	M/ s Mahendra Kumar (Prop. [illegible]) F.No.[illegible] RLA F.No.[illegible] Lic. No.[illegible]

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the DIPP. The case is re-listed for 17.4.2013.

Case No.M-196 NC No.51/13 Dated 20.3.2013	M/ s J.K. [illegible] (P) Ltd F.No.[illegible] RLA F.No.[illegible] Lic. No.[illegible]

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the DIPP. U.O. issued on 7.3.2013. The case is re-listed for 17.4.2013.

Case No.M-197 NC No.51/13 Dated 20.3.2013	M/ s [illegible] Plasticizers (P) Ltd, Mumbai F.No.[illegible] RLA F.No.[illegible] Lic. No.[illegible]

The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.[illegible] dated [illegible], the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Chlorinated Paraffin [illegible]	1 Kg	1. Paraffin	[illegible] Kg
		2. Chlorine	[illegible] Kg
		3. Stabilizer	[illegible] Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.M-198 NC No.51/13 Dated 20.3.2013	M/ s Galaxy Surfactants Ltd. F.No.[illegible] RLA F.No.[illegible] Lic. No.[illegible]

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Deptt. of C&PC(Chem.Div). The case is re-listed for 17.4.2013.

Case No.M-199 NC No.51/13 Dated 20.3.2013	M/ s Banco Products (I) Ltd, Vadodara F.No.[illegible] RLA F.No.[illegible] Lic. No.[illegible]

The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their U.O.No.Nil dated 11.3.2013, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Asbestos Free Jointing Sheet [illegible]	1 Kg	1. Aramid (Kevlar pulp)/Aromatic Polyamide Short Fibre/Pulp	[illegible] Kg
		2. Acrylonitrile Butadiene Rubber (NBR)(Solid Rubber)	[illegible] Kg

Only for regularization purpose. As the license had already expired, no further imports and exports will be allowed under the license.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.M-200 NC No.51/13 Dated 20.3.2013	M/ s [illegible] F.No.[illegible]

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the DIPP. U.O. issued on 15.2.2013. File had also been handed over to [illegible] DIPP, for examination of the case from technical angle and comments. Re-listed for 17.4.2013.

Office of Directorate General of Foreign Trade
New Delhi -II

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 51/83-ALC1/2012 **MEETING DATE** : 20.03.2013

No.				
1	**Case No.:[illegible]/83-ALC1/2008**	Party Name:[illegible]	Meet No/Date:51/83-ALC1/2012 20.03.2013	**Status:Case Deferred**
	HQ File :[illegible]	RLA File :[illegible]	Lic.No/Date:[illegible] 01.08.2008	Defer Date:17.04.2013
	Decision : Re-listed for 17.4.2013.			
2	**Case No.:71/51/83-ALC1/2010**	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:51/83-ALC1/2012 20.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/01062/AM11/	RLA File :10/24/040/00127/AM11/	Lic.No/Date:1000042112 14.03.2011	Defer Date:17.04.2013
	Decision : Re-listed for 17.4.2013.			
3	**Case No.:16/3/83-ALC1/2012**	Party Name:WELSET PLAST EXTRUSIONS PVT.LTD.	Meet No/Date:51/83-ALC1/2012 20.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/00019/AM13/	RLA File :03/95/040/00618/AM12/	Lic.No/Date:0310668494 02.12.2011	Defer Date:17.04.2013
	Decision : Re-listed for 17.4.2013, for want of clarification from TA, C&PC(PC Div) on the decision of export product mentioned in WC and the application. Reminder to TA issued on 16.8.2012 and 12.10.2012.			
4	**Case No.:22/51/83-ALC1/2011**	Party Name:EVERPLUS PLASTICS PVT. LTD.	Meet No/Date:51/83-ALC1/2012 20.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/00919/AM12/	RLA File :08/24/040/00205/AM12/	Lic.No/Date:0810107664 11.01.2012	Defer Date:17.04.2013
	Decision : Reminder to TA issued on 16.8.2012 and 12.10.2012. The case is re-listed for 17/4/2013			
5	**Case No.:53/47/83-ALC1/2011**	Party Name:GUJARAT NRE COKE LTD.	Meet No/Date:51/83-ALC1/2012 20.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/00842/AM12/	RLA File :02/24/040/00175/AM12/	Lic.No/Date:0210172551 17.01.2012	Defer Date:17.04.2013
	Decision : Letter issued to Jt.Secretary (M/o Coal) on 17/12/2012. The case is re-listed for 17/4/2013			
6	**Case No.:7/11/83-ALC1/2012**	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:51/83-ALC1/2012 20.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/00219/AM13/	RLA File :10/24/040/00005/AM13/	Lic.No/Date:1000049570 11.05.2012	Defer Date:17.04.2013
	Decision : Re-listed for 17.4.2013.			
7	**Case No.:18/23/83-ALC1/2012**	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:51/83-ALC1/2012 20.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/00418/AM13/	RLA File :10/24/040/00015/AM13/	Lic.No/Date:1000049969 15.06.2012	Defer Date:17.04.2013
	Decision : Re-listed for 17.4.2013.			
8	**Case No.:67/23/83-ALC1/2012**	Party Name:STERICON PHARMA PVT.LTD.,	Meet No/Date:51/83-ALC1/2012 20.03.2013	**Status:Transferred to Different Section**
	HQ File :01/83/050/00467/AM13/	RLA File :07/24/040/00154/AM13/	Lic.No/Date:0710089457 04.07.2012	Defer Date:20.03.2013
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) as the export product related to Drugs. The case has been transferred on line to DES-III on 20.3.2013.			
9	**Case No.:14/31/83-ALC1/2012**	Party Name:HESTER BIOSCIENCES LIMITED	Meet No/Date:51/83-ALC1/2012 20.03.2013	**Status:Case Approved**
	HQ File :01/83/050/00566/AM13/	RLA File :08/24/040/00132/AM13/	Lic.No/Date:0810113499 18.07.2012	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of DC(MSME) vide their U.O.No.23(12)/2012-Chem dated 19.3.2013, the Committee decided to approve the case as under :-			

Export Item	Qty.	Import Item	Qty.
Herbal Face Mask (704000 POUCHES)	74000 Kg	Gum Rosin	0.7140 Kg/Kg of export product

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

No.				
10	**Case No.:50/23/83-ALC1/2012**	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:51/83-ALC1/2012 20.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/00450/AM13/	RLA File :10/24/040/00035/AM13/	Lic.No/Date:1000050815 07.08.2012	Defer Date:17.04.2013
	Decision : Re-listed for 17.4.2013.			
11	**Case No.:9/26/83-ALC1/2012**	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:51/83-ALC1/2012 20.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/00491/AM13/	RLA File :30/24/040/00029/AM13/	Lic.No/Date:3000088193 08.08.2012	Defer Date:17.04.2013
	Decision : Reminder dated 18.12.2012 issued by this office. TA informed Committee that reply has been received by them. The case is re-listed for 17/4/2013			
12	**Case No.:30/31/83-ALC1/2012**	Party Name:CALIBRE CHEMICALS PVT.LTD.	Meet No/Date:51/83-ALC1/2012 20.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/00582/AM13/	RLA File :03/94/040/00092/AM12/	Lic.No/Date:0310706838 29.08.2012	Defer Date:17.04.2013
	Decision : The Committee considered the case as per agenda. The firm has informed vide their letter dated 24.12.2012 that they have submitted the reply on 24.12.2012 to Deptt. of C&PC(Chem.Div). Re-listed for 17.4.2013.			
13	**Case No.:43/31/83-ALC1/2012**	Party Name:KARANDIKARS CASHELL PVT. LTD.	Meet No/Date:51/83-ALC1/2012 20.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/00595/AM13/	RLA File :03/94/040/00388/AM13/	Lic.No/Date:0310707257 31.08.2012	Defer Date:17.04.2013
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 11.3.2013 issued by Deptt. of C&PC(Chem.Div). The case is re-listed for 17.4.2013			
14	**Case No.:60/26/83-ALC1/2012**	Party Name:GREENPLY INDUSTRIES LTD.	Meet No/Date:51/83-ALC1/2012 20.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/00542/AM13/	RLA File :02/24/040/00093/AM13/	Lic.No/Date:0210181715 05.09.2012	Defer Date:17.04.2013
	Decision : Reminder to TA, PC Division on 28.2.2013, seeking clarification on the item No.6 of export product. Re listed for 17.4.2013.			
15	**Case No.:8/31/83-ALC1/2012**	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:51/83-ALC1/2012 20.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/00560/AM13/	RLA File :10/24/040/00044/AM13/	Lic.No/Date:1000051114 06.09.2012	Defer Date:17.04.2013
	Decision : Re-listed for 17.4.2013.			
16	**Case No.:9/31/83-ALC1/2012**	Party Name:HANJIN CHEMICAL INDIA PVT.LTD.	Meet No/Date:51/83-ALC1/2012 20.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/00561/AM13/	RLA File :05/23/040/00211/AM13/	Lic.No/Date:0510334002 07.09.2012	Defer Date:17.04.2013
	Decision :D/L dated 28.1.2013 issued by DIPP. Reminder dated 28.2.2013 issued by this office. The case is re-listed for 17/4/2013			
17	**Case No.:26/31/83-ALC1/2012**	Party Name:INDO COLCHEM LIMITED	Meet No/Date:51/83-ALC1/2012 20.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/00578/AM13/	RLA File :08/24/040/00187/AM13/	Lic.No/Date:0810114963 10.09.2012	Defer Date:17.04.2013
	Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. The case is re-listed for 17.4.2013.			
18	**Case No.:11/31/83-ALC1/2012**	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:51/83-ALC1/2012 20.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/00563/AM13/	RLA File :10/24/040/00047/AM13/	Lic.No/Date:1000051154 12.09.2012	Defer Date:17.04.2013
	Decision : Re-listed for 17.4.2013.			
19	**Case No.:23/31/83-ALC1/2012**	Party Name:SRINIVASH IMPEX	Meet No/Date:51/83-ALC1/2012 20.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/00575/AM13/	RLA File :04/24/040/00001/AM13/	Lic.No/Date:0410139643 12.09.2012	Defer Date:17.04.2013
	Decision :D/L dated 23.12.2012 issued by DIPP. Reminder dated 28.2.2013 issued by this office. Re-listed for 17.4.2013.			
20	**Case No.:27/31/83-ALC1/2012**	Party Name:INDO COLCHEM LIMITED	Meet No/Date:51/83-ALC1/2012 20.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/00579/AM13/	RLA File :08/24/040/00186/AM13/	Lic.No/Date:0810115008 12.09.2012	Defer Date:17.04.2013
	Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. The case is re-listed for 17.4.2013.			
21	**Case No.:53/31/83-ALC1/2012**	Party Name:CHEMINOVA INDIA LIMITED	Meet No/Date:51/83-ALC1/2012 20.03.2013	**Status:Case Approved**
	HQ File :01/83/050/00605/AM13/	RLA File :03/94/040/00352/AM13/	Lic.No/Date:0310709109 14.09.2012	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.15022/32/2012-Ch.II dated 8.3.2013, Committee decided to approve the case as under :-			

Export Item	Qty.	Import Item	Qty.
Rimsulfuron 250 G/KG WG	1 Kg	1. Rimsulfuron Tech	0.265 Kg
		2. Morwet D425	0.042 Kg
		3. Morwet EFW	0.020 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

No.				
22	**Case No.:7/31/83-ALC1/2012**	Party Name:HERBAL SUPPLEMENTS PVT. LTD.	Meet No/Date:51/83-ALC1/2012 20.03.2013	**Status:Case Approved**
	HQ File :01/83/050/00559/AM13/	RLA File :10/24/040/00049/AM13/	Lic.No/Date:1000051212 18.09.2012	Defer Date:
	Decision : The Committee considered the case as per agenda. On the basis of written recommendation of Spices Board vide Letter No.MKT/FNM/07/12-13/5725 dt. 4.3.2013, Committee decided to approve the case at 0.60% yield, as under:-			

Item of Export	Qty	Item of Import	Qty
Mustard Oil Aroma (Essential Oil of Mustard)	0.12 MT	Mustard Seed Bran Meal	20 MT

This decision is applicable for this licence only.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

[illegible]

41	**Case No.:18/43/83-ALC1/2012**	Party Name:INTERNATIONAL PRINT-O-PAC LTD	Meet No/Date:51/83-ALC1/2012 20.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/00790/AM13/	RLA File :05/23/040/00323/AM13/	Lic.No/Date:0510339215 20.11.2012	Defer Date:17.04.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 19.3.2013 issued by DIPP. The case is re-listed for 17.4.2013.

42	**Case No.:15/47/83-ALC1/2012**	Party Name:ARJUN CHEMICALS PVT. LTD.,	Meet No/Date:51/83-ALC1/2012 20.03.2013	**Status:Case Approved**
	HQ File :01/83/050/00849/AM13/	RLA File :04/24/040/00186/AM13/	Lic.No/Date:0400141287 23.11.2012	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/150/2011-Ch.II dated 27.11.2012, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Dynasol Anionic Rosin Emulsion	1 Kg	1. Gum Rosin Abeitic Acid 2. Tall Oil Rosin Abeitic Acid 3. Fumaric Acid	0.177 Kg 0.065 Kg 0.017 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

43	**Case No.:5/43/83-ALC1/2012**	Party Name:MATANGI INDUSTRIES	Meet No/Date:51/83-ALC1/2012 20.03.2013	**Status:Case Approved**
	HQ File :01/83/050/00777/AM13/	RLA File :08/24/040/00245/AM13/	Lic.No/Date:0800116476 26.11.2012	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/68/2011-Ch.II dated 11.3.2013, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Tri Styrinated Phenol Ethoxylated 18 Mole (Maganon SPE 18)	1 Kg	1. Styrene 2. Ethylene Oxide	0.261 Kg 0.661 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

44	**Case No.:4/43/83-ALC1/2012**	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:51/83-ALC1/2012 20.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/00776/AM13/	RLA File :05/23/040/00342/AM13/	Lic.No/Date:0510339570 27.11.2012	Defer Date:17.04.2013

Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 26.2.2013. The case is re-listed for 17/4/2013

45	**Case No.:15/43/83-ALC1/2012**	Party Name:KAICO DEER ABRASIVE P LTD	Meet No/Date:51/83-ALC1/2012 20.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/00787/AM13/	RLA File :05/23/040/00343/AM13/	Lic.No/Date:0510339576 27.11.2012	Defer Date:17.04.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 19.3.2013 issued by DIPP. The case is re-listed for 17.4.2013.

46	**Case No.:17/43/83-ALC1/2012**	Party Name:ARCHIES LTD.	Meet No/Date:51/83-ALC1/2012 20.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/00789/AM13/	RLA File :05/23/040/00341/AM13/	Lic.No/Date:0510339666 27.11.2012	Defer Date:17.04.2013

Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. The case is re-listed for 17.4.2013.

47	**Case No.:19/47/83-ALC1/2012**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:51/83-ALC1/2012 20.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/00853/AM13/	RLA File :09/24/040/00425/AM13/	Lic.No/Date:0900054399 27.11.2012	Defer Date:17.04.2013

Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 28.2.2013. The case is re-listed for 17.4.2013.

48	**Case No.:7/43/83-ALC1/2012**	Party Name:SHITAL INDUSTRIES PVT.LTD.,	Meet No/Date:51/83-ALC1/2012 20.03.2013	**Status:Case Approved**
	HQ File :01/83/050/00779/AM13/	RLA File :08/24/040/00294/AM13/	Lic.No/Date:0800116620 04.12.2012	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/25/2011-Ch.II dated 20.3.2013, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Tin Stabilizer (Shital Stab MTS 120)	1 Kg	1. 2-Ethyl Hexyl Thio glycolate (2-EHTG) 2. Methyl Tin Chloride	0.776 Kg 0.276 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

49	**Case No.:11/47/83-ALC1/2012**	Party Name:BERGER BECKER COATINGS PVT.LTD.	Meet No/Date:51/83-ALC1/2012 20.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/00845/AM13/	RLA File :17/24/040/00061/AM12/	Lic.No/Date:1700005144 05.12.2012	Defer Date:17.04.2013

Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. The case is re-listed for 17.4.2013.

50	**Case No.:31/47/83-ALC1/2012**	Party Name:D.G. CONSTRUCTIONS	Meet No/Date:51/83-ALC1/2012 20.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/00865/AM13/	RLA File :31/83/040/00121/AM13/	Lic.No/Date:3100056385 05.12.2012	Defer Date:17.04.2013

Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 23.3.2013. The case is re-listed for 17.4.2013.

51	**Case No.:39/47/83-ALC1/2012**	Party Name:BERGER BECKER COATINGS PVT.LTD.	Meet No/Date:51/83-ALC1/2012 20.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/00873/AM13/	RLA File :17/24/040/00043/AM12/	Lic.No/Date:1700005143 05.12.2012	Defer Date:17.04.2013

Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 21.3.2013. The case is re-listed for 17.4.2013.

52	**Case No.:2/43/83-ALC1/2012**	Party Name:TARA MERCANTILE PRIVATE LIMITED	Meet No/Date:51/83-ALC1/2012 20.03.2013	**Status:Case Approved**
	HQ File :01/83/050/00774/AM13/	RLA File :05/24/040/00333/AM13/	Lic.No/Date:0510340284 06.12.2012	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/37/2009-Ch.II dated 20.3.2013, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Chlorinated Paraffins	1 Kg	Paraffin	0.560 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

53	**Case No.:6/47/83-ALC1/2012**	Party Name:GPT INFRAPROJECTS LIMITED	Meet No/Date:51/83-ALC1/2012 20.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/00840/AM13/	RLA File :02/24/040/00141/AM13/	Lic.No/Date:0210184232 07.12.2012	Defer Date:17.04.2013

Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to M/o Steel on 26.2.2013. The case is re-listed for 17/4/2013

54	**Case No.:18/47/83-ALC1/2012**	Party Name:SUPERLITE JOINTINGS PVT. LTD.	Meet No/Date:51/83-ALC1/2012 20.03.2013	**Status:Case Approved**
	HQ File :01/83/050/00852/AM13/	RLA File :05/24/040/00327/AM13/	Lic.No/Date:0510340392 07.12.2012	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their U.O.No.Nil dated 19.3.2013, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Non Asbestos Jointings Sheets	1 Kg	1. Synthetic Rubber – NBR (Bale) 2. Aramid Fibre (Kevlar Pulp)	0.200 Kg 0.049 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

55	**Case No.:42/47/83-ALC1/2012**	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:51/83-ALC1/2012 20.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/00876/AM13/	RLA File :08/24/040/00291/AM13/	Lic.No/Date:0800116724 07.12.2012	Defer Date:17.04.2013

Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 21.3.2013. The case is re-listed for 17.4.2013.

56	**Case No.:6/43/83-ALC1/2012**	Party Name:BOS NATURAL FLAVORS PVT. LTD.	Meet No/Date:51/83-ALC1/2012 20.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/00778/AM13/	RLA File :10/24/040/00064/AM13/	Lic.No/Date:1000051892 10.12.2012	Defer Date:17.04.2013

Decision : Re-listed for 17.4.2013.

57	**Case No.:16/47/83-ALC1/2012**	Party Name:HANJIN CHEMICAL INDIA PVT.LTD.	Meet No/Date:51/83-ALC1/2012 20.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/00850/AM13/	RLA File :05/23/040/00365/AM13/	Lic.No/Date:0510340592 11.12.2012	Defer Date:17.04.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 19.3.2013 issued by DIPP. The case is re-listed for 17.4.2013.

58	**Case No.:27/47/83-ALC1/2012**	Party Name:PARIKH ENTERPRISES PVT. LIMITED	Meet No/Date:51/83-ALC1/2012 20.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/00861/AM13/	RLA File :08/24/040/00309/AM13/	Lic.No/Date:0800116812 11.12.2012	Defer Date:17.04.2013

Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 21.3.2013. The case is re-listed for 17.4.2013.

59	**Case No.:22/47/83-ALC1/2012**	Party Name:ALOK MASTERBATCHES LTD.,	Meet No/Date:51/83-ALC1/2012 20.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/00856/AM13/	RLA File :05/23/040/00338/AM13/	Lic.No/Date:0510340624 12.12.2012	Defer Date:17.04.2013

Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 28.2.2013. The case is re-listed for 17.4.2013.

60	**Case No.:1/39/83-ALC1/2012**	Party Name:KWALITY PHARMACEUTICALS PVT.LTD	Meet No/Date:51/83-ALC1/2012 20.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/00736/AM13/	RLA File :12/24/040/00004/AM13/	Lic.No/Date:1210008429 13.12.2012	Defer Date:17.04.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. The case is re-listed for 17.4.2013

61	**Case No.:36/47/83-ALC1/2012**	Party Name:SUDEEP PHARMA LTD.,	Meet No/Date:51/83-ALC1/2012 20.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/00870/AM13/	RLA File :34/24/040/00217/AM13/	Lic.No/Date:3400035652 14.12.2012	Defer Date:17.04.2013

Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 31.3.2013. The case is re-listed for 17.4.2013.

62	**Case No.:51/47/83-ALC1/2012**	Party Name:JESONS INDUSTRIES LTD.	Meet No/Date:51/83-ALC1/2012 20.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/00885/AM13/	RLA File :03/94/040/00781/AM13/	Lic.No/Date:0310717370 17.12.2012	Defer Date:17.04.2013

Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 21.3.2013. The case is re-listed for 17/4/2013.

63	**Case No.:35/47/83-ALC1/2012**	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:51/83-ALC1/2012 20.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/00869/AM13/	RLA File :05/23/040/00378/AM13/	Lic.No/Date:0510341158 18.12.2012	Defer Date:17.04.2013

Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 21.3.2013. The case is re-listed for 17.4.2013.

64	**Case No.:43/47/83-ALC1/2012**	Party Name:RAJ PETRO SPECIALITIES PVT.LTD.(FORMERLY-SURYODAY	Meet No/Date:51/83-ALC1/2012 20.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/00877/AM13/	RLA File :04/24/040/00134/AM13/	Lic.No/Date:0400141866 18.12.2012	Defer Date:17.04.2013

Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 21.3.2013. The case is re-listed for 17.4.2013.

65	Case No.:48/47/83-ALC1/2012	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:51/83-ALC1/2012 20.03.2013	Status:Case Approved
	HQ File :01/83/050/00882/AM13/	RLA File :03/94/040/00768/AM13/	Lic.No/Date:0310717506 18.12.2012	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/60/2011-Ch.II dated 27.7.2012 and 14010/63/2009/Ch.II dated 23.11.2009, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
SOLAR BEO 252	1 Kg	Butynediol	0.706 Kg
SOLAR BMP 176	1 Kg	Butynediol	1.19 Kg
SODIUM CONDUCTING SALT	1 Kg	SODIUM CYANIDE	0.950 kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

66	Case No.:2/39/83-ALC1/2012	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:51/83-ALC1/2012 20.03.2013	Status:Case Deferred
	HQ File :01/83/050/00737/AM13/	RLA File :07/24/040/00379/AM13/	Lic.No/Date:0710092591 19.12.2012	Defer Date:17.04.2013

Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. The case is re-listed for 17.4.2013.

67	Case No.:34/47/83-ALC1/2012	Party Name:EVERPLUS PLASTICS PVT. LTD.	Meet No/Date:51/83-ALC1/2012 20.03.2013	Status:Case Deferred
	HQ File :01/83/050/00868/AM13/	RLA File :08/24/040/00269/AM13/	Lic.No/Date:0800116982 19.12.2012	Defer Date:17.04.2013

Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 21.3.2013. The case is re-listed for 17.4.2013.

68	Case No.:1/43/83-ALC1/2012	Party Name:SERVO PLASTICS PRIVATE LIMITED	Meet No/Date:51/83-ALC1/2012 20.03.2013	Status:Case Approved
	HQ File :01/83/050/00773/AM13/	RLA File :02/24/040/00143/AM13/	Lic.No/Date:0210184606 20.12.2012	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC. Div) vide their U.O.No.46011/06/2011-PC.II dated 4.3.2013, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Plastic Master Batch (Containing 67+/-1% Calcium Carbonate and 33+/-1% LLDPE)	1 Kg	1. LLDPE Granules 2. Calcium Carbonate 3. Zinc Stearate	0.330 Kg 0.670 Kg 0.020 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

69	Case No.:3/43/83-ALC1/2012	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:51/83-ALC1/2012 20.03.2013	Status:Case Deferred
	HQ File :01/83/050/00775/AM13/	RLA File :05/24/040/00335/AM13/	Lic.No/Date:0510341304 20.12.2012	Defer Date:17.04.2013

Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. The case is re-listed for 17.4.2013.

70	Case No.:12/43/83-ALC1/2012	Party Name:B & A PACKAGING INDIA LIMITED,	Meet No/Date:51/83-ALC1/2012 20.03.2013	Status:Case Deferred
	HQ File :01/83/050/00784/AM13/	RLA File :02/24/040/00148/AM13/	Lic.No/Date:0210184607 20.12.2012	Defer Date:17.04.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 19.3.2013 issued by DIPP. The case is re-listed for 17.4.2013.

71	Case No.:13/43/83-ALC1/2012	Party Name:INDIAN ADDITIVES LIMITED	Meet No/Date:51/83-ALC1/2012 20.03.2013	Status:Case Deferred
	HQ File :01/83/050/00785/AM13/	RLA File :04/24/040/00199/AM13/	Lic.No/Date:0400141934 20.12.2012	Defer Date:17.04.2013

Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 15.2.2013. The case is re-listed for 17/4/2013.

72	Case No.:14/43/83-ALC1/2012	Party Name:INDIAN ADDITIVES LIMITED	Meet No/Date:51/83-ALC1/2012 20.03.2013	Status:Case Deferred
	HQ File :01/83/050/00786/AM13/	RLA File :04/24/040/00195/AM13/	Lic.No/Date:0400141933 20.12.2012	Defer Date:17.04.2013

Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 15.2.2013. The case is re-listed for 17/4/2013.

73	Case No.:3/47/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:51/83-ALC1/2012 20.03.2013	Status:Case Approved
	HQ File :01/83/050/00837/AM13/	RLA File :17/24/040/00049/AM13/	Lic.No/Date:1710005152 20.12.2012	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/78/2012-Ch.II dated 20.3.2013, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Product – OX – 4864 (Fatty Alcohol Alkoxylate) (Appearance: Colourless clear to turbid liquid)	1 Kg	1. Tridecyl Alcohol (Iso Tridecyl Alcohol (Colourless clear liquid) 2. Ethylene Oxide (Colourless clear liquid) 3. Propylene Oxide (Colourless Liquid)	0.287 Kg 0.379 Kg 0.333 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

74	Case No.:4/47/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:51/83-ALC1/2012 20.03.2013	Status:Case Approved
	HQ File :01/83/050/00838/AM13/	RLA File :17/24/040/00048/AM13/	Lic.No/Date:1710005151 20.12.2012	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/78/2012-Ch.II dated 20.3.2013, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Product – 37 –R (Sorbitan Mono Oleate) (Appearance: (Amber coloured liquid)	1 Kg	Oleic Acid (Palmera 1813/ Oleic Acid 78%) (Appearance at 50 deg. C: Yellow to red oily liquid)	0.658 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

75	Case No.:20/47/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:51/83-ALC1/2012 20.03.2013	Status:Case Deferred
	HQ File :01/83/050/00854/AM13/	RLA File :17/24/040/00047/AM13/	Lic.No/Date:1710005150 20.12.2012	Defer Date:17.04.2013

Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 28.2.2013. The case is re-listed for 17.4.2013.

76	Case No.:24/47/83-ALC1/2012	Party Name:INTERNATIONAL PRINT-O-PAC LTD	Meet No/Date:51/83-ALC1/2012 20.03.2013	Status:Case Deferred
	HQ File :01/83/050/00858/AM13/	RLA File :05/23/040/00385/AM13/	Lic.No/Date:0510341303 20.12.2012	Defer Date:17.04.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 19.3.2013 issued by DIPP. The case is re-listed for 17.4.2013.

77	Case No.:59/47/83-ALC1/2012	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:51/83-ALC1/2012 20.03.2013	Status:Case Deferred
	HQ File :01/83/050/00893/AM13/	RLA File :05/23/040/00387/AM13/	Lic.No/Date:0510341407 20.12.2012	Defer Date:17.04.2013

Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 26.2.2013. The case is re-listed for 17/4/2013.

78	Case No.:50/47/83-ALC1/2012	Party Name:BANKIM PLAST PVT.LTD.	Meet No/Date:51/83-ALC1/2012 20.03.2013	Status:Case Deferred
	HQ File :01/83/050/00884/AM13/	RLA File :03/94/040/00805/AM13/	Lic.No/Date:0310717970 21.12.2012	Defer Date:17.04.2013

Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 21.3.2013. The case is re-listed for 17.4.2013.

79	Case No.:60/47/83-ALC1/2012	Party Name:FARCOM CABLE SYSTEMS PRIVATE LIMITED,	Meet No/Date:51/83-ALC1/2012 20.03.2013	Status:Case Deferred
	HQ File :01/83/050/00894/AM13/	RLA File :07/24/040/00383/AM13/	Lic.No/Date:0710092641 21.12.2012	Defer Date:17.04.2013

Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 26.2.2013. The case is re-listed for 17.4.2013.

80	Case No.:8/51/83-ALC1/2012	Party Name:VISHNU CHEMICALS LTD.,	Meet No/Date:51/83-ALC1/2012 20.03.2013	Status:Case Deferred
	HQ File :01/83/050/00914/AM13/	RLA File :09/24/040/00442/AM13/	Lic.No/Date:0900054597 21.12.2012	Defer Date:17.04.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. The case is re-listed for 17.4.2013

81	Case No.:13/47/83-ALC1/2012	Party Name:VISWAAT CHEMICALS LIMITED	Meet No/Date:51/83-ALC1/2012 20.03.2013	Status:Case Approved
	HQ File :01/83/050/00847/AM13/	RLA File :03/95/040/00610/AM13/	Lic.No/Date:0310718045 24.12.2012	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/128/2010-Ch.II dated 10.5.2011 and 14010/156/2011-Ch.II dated 16.1.2012, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
VICASURF DF 4005 (Alcohol Propoxylate Ethyoxylate/Lauryl Myristyl Alcohol 4 mole ethoxylate & 5 mole Propoxylate)	1 Kg	1. Lauryl Myristyl Alcohol 2. Ethylene Oxide 3. Propylene Oxide	0.285 Kg 0.270 Kg 0.443 Kg
VICASURF DF 5004 (Alcohol Propoxylate Ethoxylate/Lauryl Myristyl Alcohol 4 mole propoxylate & 5 mole ethoxylate)	1 Kg	1. Lauryl Myristyl Alcohol 2. Ethylene Oxide 3. Propylene Oxide	0.290 Kg 0.345 Kg 0.360 Kg
VISCO RH 40 (Polyoxyethylene (40) Hydrogenated Castor Oil)	1 Kg	Ethylene Oxide	0.645 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

82	Case No.:21/47/83-ALC1/2012	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:51/83-ALC1/2012 20.03.2013	Status:Case Deferred
	HQ File :01/83/050/00855/AM13/	RLA File :05/24/040/00362/AM13/	Lic.No/Date:0510341549 24.12.2012	Defer Date:17.04.2013

Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 28.2.2013. The case is re-listed for 17.4.2013.

83	Case No.:2/47/83-ALC1/2012	Party Name:SRIRAM COMPOUNDS PVT. LTD.	Meet No/Date:51/83-ALC1/2012 20.03.2013	Status:Case Deferred
	HQ File :01/83/050/00836/AM13/	RLA File :05/24/040/00303/AM13/	Lic.No/Date:0510341619 26.12.2012	Defer Date:17.04.2013

Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 26.2.2013. The case is re-listed for 17.4.2013.

84	Case No.:12/47/83-ALC1/2012	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:51/83-ALC1/2012 20.03.2013	Status:Case Approved
	HQ File :01/83/050/00846/AM13/	RLA File :03/95/040/00738/AM13/	Lic.No/Date:0310718137 26.12.2012	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/74/2011-Chem.II dated 18.3.2013, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
STERO CARE TN 80 (U) (Polyoxyethylene Sorbitan Mono oleate)	1 Kg	1. Oleic Acid 2. Sorbitol 70% 3. Ethylene Oxide	0.219 Kg 0.195 Kg 0.683 Kg
STERO OPS 25 (Octyl Phenol Poly Glycol Ether Sulphate 50%)	1 Kg	1. Octyl Phenol 2. Ethylene Oxide	0.078 Kg 0.383 Kg
STEROQUAT 50 (Benzalkonium Chloride 50%)	1 Kg	Farmin DM 2465 Alkyl Di Methyl Amine	0.325 Kg
STEROTEX HPLF (Containing 76% Tri Decyl Alcohol 6 Mole Ethyoxylate and 14% of Lauryl Alcohol 2 Mole Propoxylate)	1 Kg	1. Tridecyl Alcohol 2. Ethylene Oxide 3. Lauryl Alcohol 4. Propylene Oxide	0.328 Kg 0.432 Kg 0.088 Kg 0.0524 Kg
STEROL 1305 (Tri Decyl Alcohol 5 mole Ethoxylated)	1 Kg	1. Tridecyl Alcohol 2. Ethylene Oxide	0.476 Kg 0.523 Kg
STERO DIPA 99 (Diisopropanolamine)	1 Kg	Diisopropanolamine	0.980 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

85	Case No.:38/47/83-ALC1/2012	Party Name:PERFECT COLOURANTS AND PLASTICS PVT LTD	Meet No/Date:51/83-ALC1/2012 20.03.2013	Status:Case Deferred
	HQ File :01/83/050/00872/AM13/	RLA File :34/24/040/00223/AM13/	Lic.No/Date:3400035729 26.12.2012	Defer Date:17.04.2013

Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 21.3.2013. The case is re-listed for 17.4.2013.

86	Case No.:11/43/83-ALC1/2012	Party Name:SECURE PRINT SOLUTIONS PRIVATE LIMITED	Meet No/Date:51/83-ALC1/2012 20.03.2013	Status:Case Deferred
	HQ File :01/83/050/00783/AM13/	RLA File :02/24/040/00159/AM13/	Lic.No/Date:0210184805 27.12.2012	Defer Date:17.04.2013

Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. The case is re-listed for 17.4.2013.

87	Case No.:23/47/83-ALC1/2012	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:51/83-ALC1/2012 20.03.2013	Status:Case Deferred
	HQ File :01/83/050/00857/AM13/	RLA File :13/24/040/00044/AM13/	Lic.No/Date:1300041706 27.12.2012	Defer Date:17.04.2013

Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 21.3.2013. The case is re-listed for 17.4.2013.

88	Case No.:10/47/83-ALC1/2012	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:51/83-ALC1/2012 20.03.2013	Status:Case Deferred
	HQ File :01/83/050/00844/AM13/	RLA File :05/24/040/00369/AM13/	Lic.No/Date:0510341913 28.12.2012	Defer Date:17.04.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. The case is re-listed for 17.4.2013.

89	Case No.:49/47/83-ALC1/2012	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:51/83-ALC1/2012 20.03.2013	Status:Case Approved
	HQ File :01/83/050/00883/AM13/	RLA File :03/94/040/00737/AM13/	Lic.No/Date:0310718523 28.12.2012	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/176/2011-Ch.II dated 25.2.2013, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
As approved by NC-4	-do-	As approved by NC-4	-do-

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

90	Case No.:28/47/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:51/83-ALC1/2012 20.03.2013	Status:Case Deferred
	HQ File :01/83/050/00862/AM13/	RLA File :17/24/040/00050/AM13/	Lic.No/Date:1710005156 31.12.2012	Defer Date:17.04.2013

Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 21.3.2013. The case is re-listed for 17.4.2013.

91	Case No.:45/47/83-ALC1/2012	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:51/83-ALC1/2012 20.03.2013	Status:Case Deferred
	HQ File :01/83/050/00879/AM13/	RLA File :03/94/040/00799/AM13/	Lic.No/Date:0310718710 31.12.2012	Defer Date:17.04.2013

Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 21.3.2013. The case is re-listed for 17.4.2013.

92	Case No.:47/47/83-ALC1/2012	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:51/83-ALC1/2012 20.03.2013	Status:Case Approved
	HQ File :01/83/050/00881/AM13/	RLA File :03/94/040/00810/AM13/	Lic.No/Date:0310718677 31.12.2012	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/60/2011-Ch.II dated 28.2.2012, 27.7.2012 and 7.2.2012, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
[illegible]	1 Kg	1. Epichlorohydrin 2. Pyridine	[illegible]
[illegible]	1 Kg	[illegible]	[illegible]
[illegible]	1 Kg	[illegible]	[illegible]
[illegible]	1 Kg	[illegible]	[illegible]

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

93	Case No.:44/47/83-ALC1/2012	Party Name:JESONS INDUSTRIES LTD.	Meet No/Date:51/83-ALC1/2012 20.03.2013	Status:Case Deferred
	HQ File :01/83/050/00878/AM13/	RLA File :03/94/040/00826/AM13/	Lic.No/Date:0310718819 01.01.2013	Defer Date:17.04.2013

Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 21.3.2013. The case is re-listed for 17.4.2013.

94	Case No.:10/43/83-ALC1/2012	Party Name:GREENPLY INDUSTRIES LTD.	Meet No/Date:51/83-ALC1/2012 20.03.2013	Status:Case Deferred
	HQ File :01/83/050/00782/AM13/	RLA File :02/24/040/00154/AM13/	Lic.No/Date:0210184915 02.01.2013	Defer Date:17.04.2013

Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 5.2.2013. The case is re-listed for 17.4.2013.

95	Case No.:7/47/83-ALC1/2012	Party Name:SAINT-GOBAIN GLASS INDIA LTD	Meet No/Date:51/83-ALC1/2012 20.03.2013	Status:Case Deferred
	HQ File :01/83/050/00841/AM13/	RLA File :04/24/040/00170/AM13/	Lic.No/Date:0400142316 03.01.2013	Defer Date:17.04.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 19.3.2013 issued by DIPP. The case is re-listed for 17.4.2013.

96	Case No.:8/47/83-ALC1/2012	Party Name:SAINT-GOBAIN GLASS INDIA LTD	Meet No/Date:51/83-ALC1/2012 20.03.2013	Status:Case Deferred
	HQ File :01/83/050/00842/AM13/	RLA File :04/24/040/00171/AM13/	Lic.No/Date:0400142317 03.01.2013	Defer Date:17.04.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 19.3.2013 issued by DIPP. The case is re-listed for 17.4.2013.

97	Case No.:26/47/83-ALC1/2012	Party Name:ORIENT MICRO ABRASIVES LTD.	Meet No/Date:51/83-ALC1/2012 20.03.2013	Status:Case Deferred
	HQ File :01/83/050/00860/AM13/	RLA File :05/24/040/00361/AM13/	Lic.No/Date:0510342417 03.01.2013	Defer Date:17.04.2013

Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 21.3.2013. The case is re-listed for 17.4.2013.

98	Case No.:5/47/83-ALC1/2012	Party Name:LONA INDUSTRIES LIMITED	Meet No/Date:51/83-ALC1/2012 20.03.2013	Status:Case Deferred
	HQ File :01/83/050/00839/AM13/	RLA File :03/95/040/00756/AM13/	Lic.No/Date:0310719620 07.01.2013	Defer Date:17.04.2013

Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 26.2.2013. The case is re-listed for 17.4.2013.

99	Case No.:29/47/83-ALC1/2012	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:51/83-ALC1/2012 20.03.2013	Status:Case Deferred
	HQ File :01/83/050/00863/AM13/	RLA File :10/24/040/00066/AM13/	Lic.No/Date:1000052130 07.01.2013	Defer Date:17.04.2013

Decision : Re-listed for 17.4.2013.

100	Case No.:32/47/83-ALC1/2012	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:51/83-ALC1/2012 20.03.2013	Status:Case Deferred
	HQ File :01/83/050/00866/AM13/	RLA File :10/24/040/00069/AM13/	Lic.No/Date:1000052131 07.01.2013	Defer Date:17.04.2013

Decision : Re-listed for 17.4.2013.

101	Case No.:14/47/83-ALC1/2012	Party Name:SUPREME PETROCHEM LTD.,	Meet No/Date:51/83-ALC1/2012 20.03.2013	Status:Case Deferred
	HQ File :01/83/050/00848/AM13/	RLA File :03/95/040/00732/AM13/	Lic.No/Date:0310719771 08.01.2013	Defer Date:17.04.2013

Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 26.2.2013. The case is re-listed for 17/4/2013.

	Case No.:54/47/83-ALC1/2012	Party Name:MOHINI ORGANICS PVT. LTD.,	Meet No/Date:51/83-ALC1/2012 20.03.2013	Status:Case Approved
	HQ File :01/83/050/00888/AM13/	RLA File :03/95/040/00339/AM13/	Lic.No/Date:0310720069 09.01.2013	Defer Date:

102	**Decision :** The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.[illegible] dated [illegible], the Committee decided to approve the case as under :-			

Export Item	Qty.	Import Item	Qty.
Polysorbate 20	1 Kg	1. Sorbitol 70% 2. Distilled Coconut Fatty Acid 3. Ethylene Oxide	[illegible]
Polysorbate 40	1 Kg	1. Sorbitol 70% 2. Palmitic Acid 3. Ethylene Oxide	[illegible]
Polysorbate 60	1 Kg	1. Sorbitol 70% 2. Stearic Acid 3. Ethylene Oxide	[illegible]
Polysorbate 80	1 Kg	1. Sorbitol 70% 2. Oleic Acid (Min. 30%) 3. Ethylene Oxide	[illegible]
Polyoxyl 40 Hydrogenated Castor Oil	1 Kg	Ethylene Oxide	[illegible]
Polyoxyl [illegible] Hydrogenated Castor Oil	1 Kg	Ethylene Oxide	[illegible]
Polyoxyl 40 Surface Active Agent	1 Kg	1. Ethylene Oxide	[illegible]
Salicyl Alcohol Ethoxylate	1 Kg	1. Ethylene Oxide 2. Salicyl Alcohol	[illegible]

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

103	Case No.:[illegible]/83-ALC1/2012	Party Name:[illegible]	Meet No/Date:51/83-ALC1/2012 20.03.2013	Status:Case Deferred
	HQ File :01/83/050/[illegible]/AM13/	RLA File :[illegible]/AM13/	Lic.No/Date:[illegible]	Defer Date:17.04.2013
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. The case is re-listed for 17.4.2013			

104	Case No.:[illegible]/51/83-ALC1/2012	Party Name:SEQUENT SCIENTIFIC LTD.	Meet No/Date:51/83-ALC1/2012 20.03.2013	Status:Case Deferred
	HQ File :01/83/050/[illegible]/AM13/	RLA File :[illegible]/AM13/	Lic.No/Date:[illegible]	Defer Date:17.04.2013
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. The case is re-listed for 17.4.2013			

105	Case No.:[illegible]/47/83-ALC1/2012	Party Name:[illegible]	Meet No/Date:51/83-ALC1/2012 20.03.2013	Status:Case Deferred
	HQ File :01/83/050/[illegible]/AM13/	RLA File :[illegible]/AM13/	Lic.No/Date:[illegible]	Defer Date:17.04.2013
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 26.2.2013. The case is re-listed for 17.4.2013.			

106	Case No.:[illegible]/47/83-ALC1/2012	Party Name:[illegible]	Meet No/Date:51/83-ALC1/2012 20.03.2013	Status:Case Deferred
	HQ File :01/83/050/[illegible]/AM13/	RLA File :[illegible]/AM13/	Lic.No/Date:[illegible]	Defer Date:17.04.2013
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 26.2.2013. The case is re-listed for 17.4.2013.			

107	Case No.:9/47/83-ALC1/2012	Party Name:KUTCH CHEMICAL INDUSTRIES LTD.,	Meet No/Date:51/83-ALC1/2012 20.03.2013	Status:Case Approved
	HQ File :01/83/050/00843/AM13/	RLA File :34/24/040/00236/AM13/	Lic.No/Date:3400035856 14.01.2013	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/17/2012-Ch.II dated 13.3.2013, the Committee decided to approve the case as under :-			

Export Item	Qty.	Import Item	Qty.
Chlorinated Paraffin (51-55% Chlorine Content)	1 Kg	1. Paraffin (C8-C30) 2. Stabilizer (Epoxidised Soya Bean Oil) 3. HM/HDPE Granules (Moulded Grade) for Drums	0.550 Kg 0.01 Kg As per Packing Policy

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

108	Case No.:58/47/83-ALC1/2012	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:51/83-ALC1/2012 20.03.2013	Status:Case Deferred
	HQ File :01/83/050/00892/AM13/	RLA File :03/95/040/00507/AM13/	Lic.No/Date:0310720626 14.01.2013	Defer Date:17.04.2013
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 26.2.2013. The case is re-listed for 17.4.2013.			

109	Case No.:6/51/83-ALC1/2012	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:51/83-ALC1/2012 20.03.2013	Status:Case Deferred
	HQ File :01/83/050/00912/AM13/	RLA File :03/95/040/00694/AM13/	Lic.No/Date:0310720590 14.01.2013	Defer Date:17.04.2013
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. The case is re-listed for 17.4.2013			

110	Case No.:11/51/83-ALC1/2012	Party Name:INTERNATIONAL PRINT-O-PAC LTD	Meet No/Date:51/83-ALC1/2012 20.03.2013	Status:Case Deferred
	HQ File :01/83/050/00917/AM13/	RLA File :05/23/040/00418/AM13/	Lic.No/Date:0510343403 15.01.2013	Defer Date:17.04.2013
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 21.3.2013. The case is re-listed for 17.4.2013.			

111	Case No.:53/47/83-ALC1/2012	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:51/83-ALC1/2012 20.03.2013	Status:Case Deferred
	HQ File :01/83/050/00887/AM13/	RLA File :03/95/040/00617/AM13/	Lic.No/Date:0310721014 16.01.2013	Defer Date:17.04.2013
	Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. The case is re-listed for 17.4.2013			

112	Case No.:52/47/83-ALC1/2012	Party Name:SOLTEX PETRO PRODUCTS LTD.	Meet No/Date:51/83-ALC1/2012 20.03.2013	Status:Case Deferred
	HQ File :01/83/050/00886/AM13/	RLA File :03/95/040/00754/AM13/	Lic.No/Date:0310721174 17.01.2013	Defer Date:17.04.2013
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 26.2.2013. The case is re-listed for 17/4/2013.			

113	Case No.:55/47/83-ALC1/2012	Party Name:SOLTEX PETRO PRODUCTS LTD.	Meet No/Date:51/83-ALC1/2012 20.03.2013	Status:Case Deferred
	HQ File :01/83/050/00889/AM13/	RLA File :03/95/040/00755/AM13/	Lic.No/Date:0310721179 17.01.2013	Defer Date:17.04.2013
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 26.2.2013. The case is re-listed for 17/4/2013.			

114	Case No.:3/51/83-ALC1/2012	Party Name:S.M. CHEMICALS	Meet No/Date:51/83-ALC1/2012 20.03.2013	Status:Case Deferred
	HQ File :01/83/050/00909/AM13/	RLA File :03/95/040/00805/AM13/	Lic.No/Date:0310721062 17.01.2013	Defer Date:17.04.2013
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. The case is re-listed for 17.4.2013			

115	Case No.:9/51/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:51/83-ALC1/2012 20.03.2013	Status:Case Deferred
	HQ File :01/83/050/00915/AM13/	RLA File :17/24/040/00064/AM13/	Lic.No/Date:1710005193 22.01.2013	Defer Date:17.04.2013
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. The case is re-listed for 17.4.2013			

116	Case No.:12/51/83-ALC1/2012	Party Name:NITTA GELATIN INDIA LIMITED	Meet No/Date:51/83-ALC1/2012 20.03.2013	Status:Case Deferred
	HQ File :01/83/050/00918/AM13/	RLA File :10/24/040/00072/AM13/	Lic.No/Date:1010052272 23.01.2013	Defer Date:17.04.2013
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 21.3.2013. The case is re-listed for 17.4.2013.			

117	Case No.:10/51/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:51/83-ALC1/2012 20.03.2013	Status:Case Deferred
	HQ File :01/83/050/00916/AM13/	RLA File :17/24/040/00073/AM13/	Lic.No/Date:1710005214 31.01.2013	Defer Date:17.04.2013
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. The case is re-listed for 17.4.2013			

118	Case No.:13/51/83-ALC1/2012	Party Name:JJ PLASTALLOY PVT. LTD.,	Meet No/Date:51/83-ALC1/2012 20.03.2013	Status:Case Deferred
	HQ File :01/83/050/00919/AM13/	RLA File :15/24/040/00010/AM13/	Lic.No/Date:1510018547 22.02.2013	Defer Date:17.04.2013
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. The case is re-listed for 17.4.2013			

119	Case No.:7/51/83-ALC1/2012	Party Name:GREENPLY INDUSTRIES LTD.	Meet No/Date:51/83-ALC1/2012 20.03.2013	Status:Case Deferred
	HQ File :01/83/050/00913/AM13/	RLA File :02/24/040/00180/AM13/	Lic.No/Date:0210186850 25.02.2013	Defer Date:17.04.2013
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. The case is re-listed for 17.4.2013			

120	Case No.:1/51/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:51/83-ALC1/2012 20.03.2013	Status:Case Deferred
	HQ File :01/83/050/00907/AM13/	RLA File :17/24/040/00087/AM13/	Lic.No/Date:1710005248 08.03.2013	Defer Date:17.04.2013
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. The case is re-listed for 17.4.2013			

Date:22.03.2013
Place:New Delhi

G. SARAVANAN
Foreign Trade Development Officer